

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3498
ANSWERED ON:07.09.2007
INTER-STATE POWER DISPUTES
Kaushal Shri Raghuvir Singh;Kripalani Shri Srichand

Will the Minister of POWER be pleased to state:

- (a) whether there is any dispute between States over setting up of hydro power projects and sharing of power therefrom in the country;
- (b) if so, the details thereof, project-wise and State-wise if any;
- (c) whether the Government constituted/proposed to constitute any commission or any empowered Authority to resolve the disputes in the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) & (b) : Yes, Sir. As per information available, 33 Hydro Electric Schemes with aggregate installed capacity of 7181 MW are held up due to non-resolution of inter-State water disputes including the disputes relating to sharing of cost and benefits from these projects. The details of these schemes and nature of disputes is given in the Annex.

(c) & (d): As per existing arrangements the inter-state water disputes are resolved through

- i) Standing Committee on inter-state issues of National Water Resources Council
- ii) Adjudication by Water Dispute Tribunal.

The National Water Resources Council (NWRC) has constituted a Standing Committee on inter-state issues in April, 1990 with members drawn from NWRC to consider issues referred by the States to the Union Ministry of Water Resources and to recommend measures to be taken to resolve the issues. When the Central Government is satisfied that the dispute cannot be settled through negotiations, the same is referred to a Tribunal under the provisions of Inter-State River Water Disputes Act. So far six Tribunals under the above Act have been set up as below:-

Sl.No. River (States) Date of Constitution Date of Award

1. Krishna April, 1969 May 1976
(Maharashtra, Andhra Pradesh,
Karnataka)
2. Godavari April, 1969 July, 1980
(Maharashtra, Andhra Pradesh,
Karnataka, Madhya Pradesh and
Orissa)
3. Narmada October, 1969 December, 1979
(Rajasthan, Madhya Pradesh,
Gujarat, Maharashtra)
4. Ravi and Beas April, 1986 Interim Report given in
(Punjab, Haryana, Rajasthan) January, 1987.
5. Cauvery June, 1990 Report given in February,
(Kerala, Tamil Nadu, Karnataka, 2007. The party states

Pondicherry) have filed SLP against
the aforesaid decision of
CWDT dated 5.2.2007
before Hon`ble Supreme
Court and the matter is
now subjudice.

6. Krishna (Second Tribunal) April, 2004 -